

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 616 OF 2017

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 21.12.2016 passed in I.T.A.No. 937/Hyd/2016, for Assessment year 2012-13 on the file of the Income Tax Appellate Tribunal, Bench-A, Hyderabad preferred against the Order dated 20.04.2015 passed in ITA. No. 0079/2015-16/CIT(A)-6/16-17 on the file of the Commissioner of Income Tax (Appeals) – 6, Hyderabad preferred against the Assessment Order dated 25.03.2015 passed in PAN/GIR No.AABTR7819K on the file of the Deputy Commissioner of Income Tax, Central Circle – 14(1), Hyderabad.

Between:

The Pr. Commissioner of Income-tax-6, Hyderabad.

...Appellant

AND

M/S Rukmini Devi Trust, 8-2-293/82/A/549/B, Jubilee Hills Co-o. Housing Society, Road No.27, Jubilee Hills, Hyderabad-500 032.

...Respondent

**Counsel for the Appellant : Ms. B. Sapana Reddy Junior Standing Counsel
representing Mr. J.V. Prasad Senior Standing
Counsel for Income Tax Department**

Counsel for the Respondent : Sri G V N Hari

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.616 of 2017

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR


SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench-A, Hyderabad
2. The Commissioner of Income Tax (Appeals) – 6, Hyderabad.
3. The Deputy Commissioner of Income Tax, Central Circle – 14(1), Hyderabad.
4. One CC to One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to SRI. G V N HARI, Advocate [OPUC]
6. Two CD Copies

DL/gh



HIGH COURT

DATED:06/01/2025

ORDER

ITTA.No.616 of 2017



APPEAL IS DISMISSED AS WITHDRAWN

⑧
29/01/25
[Signature]